

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 35/RP/2023
in
Petition No. 369/GT/2020

Coram:

**Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member**

Date of Order: 18th April, 2024

In the matter of

Review of Commission's order dated 10.7.2023 in Petition No. 369/GT/2020 in respect of revision of tariff of Anta Gas Power Station (419.33 MW) for the period 2014-19.

And

In the matter of

NTPC Limited,
NTPC Bhawan, Core-7,
Core-7, Scope Complex,
7, Institutional Area, Lodhi Road,
New Delhi – 110003

.... Review Petitioner

Vs

1. Uttar Pradesh Power Corporation Limited,
Shakti Bhawan, 14, Ashok Marg,
Jabalpur – 482008
2. Rajasthan Urja Vikas Nigam Ltd,
(*On behalf of Discoms of Rajasthan*),
Vidyut Bhawan, Janpath, Jaipur-302 005
3. Tata Power Delhi Distribution Ltd,
Grid Substation, Hudson Road,
Kingsway Camp, New Delhi- 110009
4. BSES Rajdhani Power Ltd,
BSES Bhawan, Nehru Place
New Delhi – 110019
5. BSES Yamuna Power Ltd,
Shakti Kiran Building



Karkardooma, Delhi- 110092

6. Haryana Power Purchase Centre
Shakti Bhawan, Sector-VI,
Panchkula, Haryana – 134109
7. Punjab State Power Corporation Ltd,
The Mall, Patiala – 147 001
8. Himachal Pradesh State Electricity Board Ltd,
Kumar Housing Complex Building-II
Vidyut Bhawan, Shimla – 171 004
9. Power Development Department,
Govt. of J&K, Civil Secretariat
Srinagar
10. Electricity Department,
Union Territory of Chandigarh
Addl. Office Building, Sector-9 D
Chandigarh
11. Uttarakhand Power Corporation Ltd,
Urja Bhavan, Kanwali Road
Dehradun – 248 001

.... Respondents

Parties Present:

Shri A.S. Pandey, NTPC
Shri P. Piyush, NTPC

ORDER

Petition No. 369/GT/2020 was filed by NTPC Limited (in short, ‘the Review Petitioner’) for the determination of tariff of Anta Gas Power Station (419.33 MW) for the period 2014-19, in terms of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (in short, ‘the 2014 Tariff Regulations’) and the Commission, by its order dated 10.7.2023 (in short ‘the impugned order’), had disposed of the same. Aggrieved by the impugned order, the Review Petitioner has filed this Review Petition. limited to ‘the following aspects:

“Repayment adjustment on account of the de-capitalization in ‘Interest on Loan’ computation.”



Hearing dated 4.4.2024

2. The Review Petition was heard on 'admission' on 4.4.2024. During the hearing, the representative of the Review Petitioner submitted that the Review Petition may be disposed of as withdrawn, pursuant to the corrigendum order dated 18.1.2024, issued by the Commission, to the order dated 10.7.2023 in Petition No. 369/GT/2020, on this issue.

3. In view of the submissions of the Review Petitioner's representative, the Review Petition No. 35/RP/2023 is disposed of as withdrawn.

Sd/-
(Pravas Kumar Singh)
Member

Sd/-
(Arun Goyal)
Member

Sd/-
(Jishnu Barua)
Chairperson

